

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3335

ANSWERED ON:21.12.2004

POVERTY ALLEVIATION AND EMPLOYMENT GENERATION

Chouhan Shri Shivraj Singh; Joshi Shri Kailash; Kulaste Shri Faggan Singh

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

- (a) whether any scheme was formulated for poverty alleviation and employment generation in tribal dominated forest villages in Northern Balaghat forest division of Madhya Pradesh;
- (b) if so, whether provisions were made for construction of approach roads, bridges- culverts, supply of potable water, agriculture land upgradation, land and water conservation on works and medical facilities in the said scheme;
- (c) if so, whether this scheme includes proposal for electrification of forest villages;
- (d) if not, whether the Government is likely to include the same in its;
- (e) if so, the details thereof;
- (f) the reasons for delay and approval of the said scheme; and
- (g) the time by which the said scheme is likely to be approved and the amount likely to be spent thereon?

**Answer**

MINISTER OF TRIBAL AFFAIRS ( SHRI P.R. KYNDIAH)

(a)to(e) Yes, Sir. The Ministry has received a proposal from the State Govt. of Madhya Pradesh for poverty alleviation and employment generation in tribal dominated forest villages in the Balaghat Distt. Of Madhya Pradesh. The proposal includes construction of approach roads, bridges-culverts, supply of potable water, agriculture land upgradation, land and water conservation of works and medical facilities. The proposal also includes electrification of forest villages.

(f)&(g) The project propels under SCA to TSP and Article 275 (1) of the Constitution of India were received from the State Govt. within the entitlement of the State, and approved in the month of September, 2004 in a joint meeting with the officers of the State Govt. The proposal under reference has, however, been received for additional funds over and above the entitlement of the State under SCA to TSP and Article 275 (1) of the Constitution, in the month of December, 2004, i.e after approval of the projects submitted by the State Govt. earlier.